

**BEFORE THE EXECUTIVE DIRECTOR AND FIRST APPELLATE AUTHORITY
INSOLVENCY AND BANKRUPTCY BOARD OF INDIA**

2nd Floor, Jeevan Vihar Building
Sansad Marg, New Delhi- 110 001

Dated: 31st October, 2023

**Order under section 19 of the Right to Information Act, 2005 (RTI Act) in respect of RTI
Appeal Registration No. ISBBI/A/E/23/00031**

IN THE MATTER OF

Ramesh Chandra

... Appellant

Vs.

Central Public Information Officer

The Insolvency and Bankruptcy Board of India

2nd Floor, Jeevan Vihar Building

Sansad Marg, New Delhi - 110 001.

... Respondent

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1. The Appellant has filed the present Appeal dated 6th October 2023, challenging that the Respondent has not provided the information within 30 days as per the RTI Act.
 2. It is noted that as per section 7(1) of the RTI Act, the Respondent is required to respond within 30 days of the receipt of the request. As per records, the Application was received by CPIO on 2nd September 2023. However, it was disposed of on 10th October 2023 which is 9 days after the due date.
 3. Being CPIO of Public Authority like IBBI, Respondent should be sensitive to timelines and disposal of information request. I would, therefore, encourage and urge the Respondent to take into account the requirements of law while dealing with information requests under the RTI Act and dispose of RTI applications within the prescribed time.
 4. As the RTI application has already been disposed, no further direction is required in the matter.
 5. The appeal is accordingly, disposed of.

**Sd/
(Santosh Kumar Shukla)**
First Appellate Authority

Copy to:

1. Appellant, Ramesh Chandra.
2. CPIO, The Insolvency and Bankruptcy Board of India, 2nd Floor, Jeevan Vihar Building, Sansad Marg, New Delhi - 110 001.